

O/C

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-37/2013/1009 /A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Sanjeev Kumar Sharma,  
District & Sessions Judge,  
Kokrajhar.

Dated Guwahati the 24<sup>th</sup> February, 2022.

Sub: **Casual leave.**

Ref:- No. DJK.1-5/22/297 dtd. 22.02.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 28.02.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 25.02.2022, after completion of Court hours, till the morning of 02.03.2022.** The Addl. District & Sessions Judge, FTC, Kokrajhar and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

*S. S. Garg*  
22/13/22  
**JT.REGISTRAR (VIGILANCE)**  
*R. S. B.*

**Memo NO.HC.VII-37/2013/1110 / A dated**

Copy to:

1. The Project Manager, Gauhati High Court.

*S. S. Garg*  
**JT.REGISTRAR (VIGILANCE)**  
*R. S. B.*